

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Date of hearing: 26.4.2018

Petition No. 158/MP/2017

Subject : Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of LOA dated 18.1.2016 read with the terms of NIT dated 22.12.2015 executed between the Petitioner No. 1 and the Respondent.

Petitioners : 1. Tata Power Trading Company Limited (TPTCL)
2. Jindal India Thermal Power Limited

Respondent : Uttar Pradesh Power Corporation Limited (UPPCL)

Petition No. 159/MP/2017

Subject : Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation from Respondent on account of event pertaining to change in law as per the terms of LOI dated 14.1.2016 placed by the Respondent upon the Petitioner No.1.

Petitioners : 1. Tata Power Trading Company Limited
2. Jindal India Thermal Power Limited

Respondent : The Brihan Mumbai Electric Supply and Transport Undertaking (BEST)

Petition No. 160/MP/2017

Subject : Petition under Section 79(l)(b) and 79 (l)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of LOA placed by the Respondent upon the petitioner no. 1 for supply of power from plant of Petitioner No.2.

Petitioners : 1. Tata Power Trading Company Limited
2. Jindal India Thermal Power Limited

Respondent : West Bengal State Electricity Distribution Company Limited (WBSEDCL)

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri Venkatesh, Advocate, TPTCL
Shri Pratyush Singh, Advocate, TPTCL
Shri Sandeep Rajpurohit, Advocate, TPTCL
Shri Somesh Srivastava, Advocate, TPTCL
Shri Harinder Toor, Advocate, BEST
Shri Mukesh Kumar, Advocate, BEST
Shri Rajiv Srivastava, Advocate, UPPCL
Ms. Gargi Srivastava, Advocate, UPPCL
Ms. Garima Srivastava, Advocate, UPPCL

Record of Proceedings

Learned counsel appearing on behalf of UPPCL requested for time to file reply in Petition No.158/MP/2017. Learned counsel for the Petitioner objected the same and submitted that despite number of opportunities, UPPCL has not filed its reply so far.

2. Learned counsel for Brihan Mumbai Electric Supply and Transport Undertaking (BEST) submitted that reply in Petition No. 159/MP/2017 has already been filed. Learned counsel for BEST further submitted that these petitions are similar in nature and should be heard together.

3. After hearing the learned counsel for the Petitioners, UPPCL and BEST, the Commission directed the respondents to file their replies as a last chance, by 15.5.2018, with an advance copy to the Petitioners, who may file their rejoinders, if any, by 31.5.2018. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. These Petitions shall be listed for final hearing on 7.6.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**